

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:5732

ANSWERED ON:03.05.2005

IMPORT OF VITRIFIED TILES

Patel Shri Harilal Madhavjibhai;Thakkar Smt. Jayaben B.

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the increased import of vitrified tiles especially from china, at low prices, hurting the local industry;
- (b) if so, the details thereof;
- (c) whether producers of any country have been exempted from Anti-dumping duty imposed by the Government on vitrified tiles;
- (d) if so, whether such exemption is hurting the domestic industry; and
- (e) if so, the measures taken by the Government to protect domestic industry?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI E.V.K.S. ELANGO VAN)

(a) to (e): The Directorate General of Anti Dumping has received an application alleging dumping of Vitrified Porcelain Tiles from People`s Republic of China and UAE filed by M/s. H.S. Johnsons India Ltd., Maharashtra and others . The DGAD initiated anti-dumping investigation in the case vide notification dated 6.8.2001. Definitive anti-dumping duty was levied in the range of US\$ 0.74 to US\$ 8.28 per Sq. meter by the Government vide Customs notification dated 1.5.2003.

On the basis of an application filed by M/s. Nanhai Shangyuan Oualin Construction Ceramic Co. Ltd., China PR, new shipper review was initiated vide notification dated 23.5.2003 . It was observed that exports by M/s. Nanhai Shangyuan Oualin Construction Ceramic Co. Ltd., Guangdong was above the normal value during the period of investigation and as such no duty was imposed by the Government on imports of Vitrified Porcelain Tiles from M/s. Nanhai Shangyuan Oualin Construction Ceramic Co. Ltd., China PR.